

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 310
(IB)-23(ND)2021
New IA- 1835/2024

IN THE MATTER OF:

M/s. VA Realcon Pvt Ltd

...

Applicant/Petitioner

Versus

M/s. Avail Holding Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Rander Mohd Asif

For the IRP : Adv. Dhruv Goel

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1835/2024: Ld. Counsel for the Applicant is unable to assist the Court properly. Let him appear physically on the next date of hearing.

List on 06.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)